

SECTION XVI

LISTED ON: 14.08.2015
COURT NO.:
ITEM NO. :

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO. 22947-49 of 2015

(With prayer for interim-relief)

With

INTERLOCUTORY APPLICATION NO. 1-3

(Application for exemption from filing O/T)

With

INTERLOCUTORY APPLICATION NO. 4-6

(Application for permission to file lengthy list of dates)

With

INTERLOCUTORY APPLICATION NO.7-9

(Appln. for permission to file additional documents)

NAVIN KUMAR & ORS ETC.

...Petitioner(s)

Versus

STATE OF BIHAR & ORS ETC.ETC.

...Respondent(s)

OFFICE REPORT

The Special Leave Petition above-mentioned has been filed by Ms. Pragya Baghel, Advocate against the Judgment and order dated the 19.05.2015 passed by the High Court of Judicature at Patna in LPA No.766 of 2014, 745 of 2015 and 1306 of 2014.

It is submitted that the instant SLPs are tagged with SLP (C) No.22304-22306 of 2015 as both are arising out of the common order.

It is further submitted that Ms. Pragya Baghel, Advocate has on 12.8.2015 filed additional documents alongwith application for permission to file additional documents which is registered as I.A. No.7-9. Copy of the same is being circulated before the Hon'ble Court.

The matters are listed before the Hon'ble Court with this Office report.

Dated this the 13th day of August, 2015.

ASSISTANT REGISTRAR

Copy to: Ms. Pragya Baghel ,Advocate

ASSISTANT REGISTRAR